

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01079/2018

Dated Friday the 10th day of August Two Thousand Eighteen

PRESENT

**HON'BLE MRS. JASMINE AHMED, Member (J)
&
HON'BLE MR. R. RAMANUJAM, Member (A)**

K. Sandirakasu
No. 10, Ezhilagam,
3rd Cross Extension
Murugaram Nagar
Karaikal. .. Applicant

By Advocate Ms. Lilly Victoria for M/s. V. Ajayakumar

Vs.

1. Union of India rep. by
The Govt. of Puducherry
Through the Secretary to Govt. for Education
Chief Secretariat, Puducherry.
2. The Chief Educational Officer
Karaikal.
3. The Director of Accounts and Treasuries
Puducherry. .. Respondents

By Advocate Ms. S. Devie for Mr. R. Syed Mustafa

ORAL ORDER

(Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J))

Heard learned counsel for applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs :

"i. To direct the respondents to correct the basic pay of the applicant in the Pension Order and other records and to recalculate the pension on the basis of the actual basic pay of Rs. 67,200/- which the applicant was drawing at the time of retirement and to refix the pension accordingly.

ii. To direct the respondents to pay the UTGEGIS and Insurance amount etc. at the earliest with interest of 12% per annum.

iii. To direct the respondents to pay the leave salary for the remaining period of 167 days with interest at a rate of 12% per annum and to pass such other or further orders in the interest of justice and thus render justice."

2. Learned counsel for applicant states that the applicant will be happy and satisfied if the respondents are directed to consider the representation preferred by him dt. 06.09.2017 within a stipulated time frame.

3. Ms. S. Devie takes notice for the respondents on behalf of Mr. R. Syed Mustafa.

4. Accordingly, the respondents are directed to consider Annexure A5 representation of the applicant dt. 06.09.2017 in accordance with

law and pass a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. It is made clear that we have not gone into the merits of the case.

5. OA is disposed if at the admission stage.

(R.Ramanujam)
Member(A)

(Jasmine Ahmed)
Member(J)

10.08.2018

SKSI